

5

**In The Central Administrative Tribunal  
Jaipur Bench, Jaipur**

OA/TA /MP No.....199

Harkesh Meena Versus U.O.D & ors.

Date of Order	Orders
25-5-99	<p>OA No. 63/99</p> <p>Mr. Vinod Goyal, Counsel for the applicant Mr. U.D. Sharma, Counsel for the respondents</p> <p>The learned Counsel for the applicant states that the applicant has also filed an appeal before the Appellate Authority and its decision is awaited and, therefore, he wants to withdraw this OA with liberty to file a fresh OA. He is allowed to withdraw this OA as prayed for. <del>It stands dismissed</del></p> <p><i>(Signature)</i> (N.P. Nawani) Adm. member</p> <p><i>(Signature)</i> (Ratan Prakash) Judicial Member</p> <p><i>Recd by Goy 22/5/99</i></p> <p><i>copy received vmd Goy 22/5/99</i></p> <p><i>79/99</i></p> <p>Central Administrative Tribunal Jaipur Bench, Jaipur Certified That the copy of this Order is Required To Be Sent To The Case File For Consignment To Record.</p> <p><i>(Signature)</i> Dealing / s.d. Record Section Officer No. .... Keeper (Judicial)</p>